Summary in terms of Regulation 13(1A) of the Competition Commission of India (Procedure in regard to the Transaction of Business relating to Combinations) Regulations, 2011 (as amended)

(a) Names of parties to the combination:

**Acquirer:** Tiger Midco, LLC (“Tiger Midco”)

**Target:** Tech Data Corporation (“Tech Data”)

Tiger Midco and Tech Data are collectively referred to as “Parties” and individually as a “Party”.

(b) The nature and purpose of the combination

The Proposed Transaction is in nature of an acquisition under Section 5 (a) of the Competition Act, 2002 wherein Tiger Midco will acquire 100% shares and control of Tech Data by way of a merger of Tech Data with Tiger Merger Sub Co., a wholly owned subsidiary of Tiger Midco, and Tech Data will continue as the surviving corporation after the merger as a direct wholly owned subsidiary of Tiger Midco.

(c) The products, services and business(es) of the Parties to the combination

**Acquirer:** Tiger Midco is a special purpose vehicle set up and managed by investments funds managed by affiliates of Apollo Management, L.P. (Apollo Management, L.P., its affiliates, and investment funds managed by its affiliates are hereinafter referred to together as “Apollo”). Investment funds managed by
Apollo invest in equity and debt issued by entities involved in various businesses throughout the world.

**Target:** Tech Data is a Florida based corporation listed on NASDAQ. Tech Data is active globally in the wholesale distribution of technology products and solutions to resellers and other customers. In India, Tech Data is present through its subsidiary Tech Data Advanced Solutions (India) Private Limited.

**(d) The respective markets in which the parties to the combination operate**

Horizontal overlap: There is no horizontal overlap.

Vertical relationship: For assessment of the Proposed Transaction, the following relevant markets are being proposed:

a) Market for cloud solutions in India; and

b) Market for distribution of cloud solutions in India.

The Proposed Transaction is not likely to have any appreciable adverse effect on competition in India, and hence, the relevant market definition may be left open.